

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1501 of 2019**

**IN THE MATTER OF:**

**Dhiraj Prabhu**

**...Appellant**

**Versus**

**Rajeev Shetty and Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. P.V. Dinesh, Ms. Sindhu T.P. and Mr. Ashwini  
Kumar Singh, Advocates**

**For Respondents:**

**Mr. Ashok Kriplani and Mr. Abhishek Singh,  
Advocates**

**ORDER**

**16.01.2020** Mr. Abhishek Singh, Advocate appears on behalf of the 'Interim Resolution Professional' (1<sup>st</sup> Respondent). The notice on 2<sup>nd</sup> Respondent returned unserved. As the 'Corporate Debtor' company is going under the 'Corporate Insolvency Resolution Process', we allow the Appellant to implead it through Interim Resolution Professional of M/s. Skyline Construction & Housing Pvt. Ltd.' as 2<sup>nd</sup> Respondent and issue fresh notice to 2<sup>nd</sup> Respondent by Speed Post. Requisites along with process fee be filed by 17<sup>th</sup> January, 2020. Dasti service is permitted.

Post the case 'for orders' on **29<sup>th</sup> January, 2020** before the 1<sup>st</sup> Bench for disposal.

The interim order passed on 19<sup>th</sup> December, 2019 shall continue till the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/